

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:39  
ANSWERED ON:21.07.2015  
Recognition by NSF  
Chaudhary Shri C.R.

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the Government/National Sports Federation (NSF) has declined the request of some sports federations for grant of annual recognition;
- (b) if so, the details thereof and the reasons therefor indicating the criteria fixed for granting recognition;
- (c) whether cases of irregularities in NSF regarding grant of annual recognition has been reported during the last three years and the current year and if so, the details thereof and the corrective action taken in this regard;
- (d) whether any enquiry has been conducted in this regard; and
- (e) if so, the details and the outcome thereof along with the officers found involved in such irregularities and the action taken against the said officers?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS  
(SHRI SARBANANDA SONOWAL)

(a)to(e) Madam, the Ministry introduced a system of annual recognition from the year 2010, under which, annual recognition is granted to those National Sports Federations (NSFs) which comply with the various requirements prescribed under the National Sports Development Code of India, 2011 (NSDCI) such as submission of valid registration certificate, holding of elections in time, provisions of age and tenure limits in their bye-laws, submission of annual report & annual audited accounts, etc. NSFs which fail to comply with these requirements, are not granted renewal of annual recognition till such time they comply with the requirements.

During the last three years, a few NSFs were found to have violated the Government guidelines relating to age and tenure restrictions, irregularities in elections, etc. Government has taken action against such NSF. Archery Association of India and Indian Amateur Boxing Federation have been de-recognized, Korfball Federation of India has not been granted annual recognition since 2012, Athletics Federation of India was directed to conduct elections afresh to some of their office-bearers which they have complied with, Gymnastics Federation of India was also asked to conduct their elections afresh to which it agreed.

During the current year, Basketball Federation of India and Taekwondo Federation of India were not granted Annual Recognition for the year 2015 as they failed to comply with the provisions of NSDCI. The Government also suspended PCI because of the failure on their part to properly conduct the National Para Athletics Championship in the desired manner and also due to its suspension by the IPC.

\*\*\*\*